

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.No.828/92

Date of Order: 24.9.1992

BETWEEN:

B.Krishna

.. Applicant.

A N D

1. The Union of India rep. by its Secretary, Ministry of Finance (Dept of Revenue)  
North Block, New Delhi.
2. The Central Board of Excise and Customs, rep. by its Secretary, Govt of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Deputy Collector, Central Excise, Basheerbagh, Hyderabad.
5. The Asst. Collector, Central Excise, Division I, Hyderabad. .. Respondents.

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Counsel for the Applicant

.. Mr.G.Parameswara Ra

Counsel for the Respondents

.. Mr.N.V.Raghava Redd

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CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(Order of the Division Bench delivered by

Hon'ble Shri R.Balasubramanian, Member (Admn.) ).

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This application filed by Sri B.Krishna seeking a direction to quash the impugned order dated 30.3.1992 terminating the services of the applicant.

The applicant has not yet made any representation against this. Under these circumstances we direct the applicant to make a representation to the concerned authorities and also direct the respondents to dispose of the application within a reasonable time. If on receipt of the final orders of the respondents the application <sup>nt</sup> is still aggrieved he will be at liberty to approach this Tribunal with a fresh OA. We also direct the respondents to engage the applicant provided

(a) If there is work

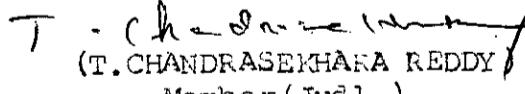
(b) his juniors are engaged.

With the above said directions OA is disposed of, with no order as to costs.

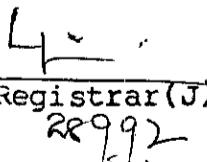
(C.C.today)

  
(R.BALASUBRAMANIAN)

Member (Admn.)

  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated : 24th September, 1992

(Dictated in the Open Court)   
4-  
Dy. Registrar (J)

28992

To

1. The Secretary, Union of India, Ministry of Finance (Dept. of Revenue) North Block, New Delhi.
2. The Secretary, Central Board of Excise and Customs, Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Deputy Collector, Central Excise, Basheerbagh, Hyderabad.
5. The Assistant Collector, Central Excise, Division-I, Hyderabad
6. One copy to Mr.G.Parameswara Rao, Advocate CAT.Hyd.
7. One copy to Mr.N.V.Ra. Addl.CGSC.CAT.Hyd.
8. One spare copy.

*Paray*  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 24-9-1992

ORDER / JUDGMENT

R.A./C.A./M.A. No

in

O.A. No. 828/92

T.A. No.

(W.P. No )

Admitted and interim directions  
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

